

# FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)  
**FOR THE ATTENTION OF THE CREDITORS OF  
SPACE INCUBATRICS TECHNOLOGIES LIMITED**

## Relevant Particulars

1.	Name of corporate debtor	SPACE INCUBATRICS TECHNOLOGIES LIMITED
2.	Date of incorporation of corporate debtor	29/06/2016
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Uttar Pradesh II
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L17100UP2016PLC084473
5.	Address of the registered office and principal office (if any) of corporate debtor	Desk No. A 41 D-9 Ground Floor Sector-3, Gautam Buddha Nagar, Noida, Gautam Buddha Nagar, Uttar Pradesh, India, 201301
6.	Insolvency commencement date in respect of corporate debtor	10.06.2026 (Order was communicated to the IRP on 12.06.2026)
7.	Estimated date of closure of insolvency resolution process	07.12.2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Dinesh Chander Gupta Regn. No. - IBB/II/PA-001/IP-P-02107/2020-2021/13303
9.	Address and e-mail of the interim resolution professional, as registered with the Board	dcgcomp@gmail.com <b>Address:</b> 4819/24, Ansari Road, Near JPH Publishing House, Central Delhi, Delhi-110002
10.	Address and e-mail to be used for correspondence with the interim resolution professional	sitl.cirp@gmail.com <b>Address:</b> 4819/24, Ansari Road, Near JPH Publishing House, Central Delhi, Delhi-110002
11.	Last date for submission of claims	24.06.2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives (AR) are available at:	<a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a>

Notice is hereby given that the National Company Law Tribunal, Allahabad Bench, Prayagraj has ordered the commencement of the corporate insolvency resolution process of the **M/s Space Incubatricts Technologies Limited** on **10.06.2026**.

The creditors of **M/s Space Incubatricts Technologies Limited**, are hereby called upon to submit their claims with proof on or before **24.06.2026** to the Interim Resolution Professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: **14-06-2026**  
Place: **Delhi**

Sd/-  
Mr. Dinesh Chander Gupta  
IBBI/II/PA-001/IP-P-02107/2020-2021/13303  
AFA Valid up to 31.12.2026

**FORM G**  
INVITATION FOR EXPRESSION OF INTEREST FOR  
**MAGMA INDUSTRIES LIMITED**  
OPERATING IN (PHARMACEUTICALS) AT MUZAFFARNAGAR  
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**RELEVANT PARTICULARS**

1. Name of the corporate debtor along with PAN & CIN / LLP No.	M/s. Magma Industries Limited CIN: U24129UP1999PLC02442 PAN: AACCR1354D
2. Address of the registered office	Shop No 10 Ground Floor TC Square market, Arya Samaj Road Mahaveer Chowk, Muzaffarnagar, Uttar Pradesh-251001
3. URL of website	NA
4. Details of place where majority of fixed assets are located	The CD has Nil Fixed Assets as on CIRP Date
5. Installed capacity of main products / services	NA
6. Quantity and value of main products / services sold in last financial year	NA
7. Number of employees / workmen	Nil
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	For details please contact: <a href="mailto:corp.magma@gmail.com">corp.magma@gmail.com</a>
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	For details please contact: <a href="mailto:corp.magma@gmail.com">corp.magma@gmail.com</a>
10. Last date for receipt of expression of interest	29.06.2026
11. Date of issue of provisional list of prospective resolution applicants	09.07.2026
12. Last date for submission of objections to provisional list	14.07.2026
13. Date of issue of final list of prospective resolution applicants	24.07.2026
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	29.07.2026
15. Last date for submission of resolution plans	28.08.2026
16. Process email id to submit Expression of Interest	<a href="mailto:Corp.magma@gmail.com">Corp.magma@gmail.com</a>

Sd/-  
Mr. Rajesh Srivastava  
Resolution Professional  
in the matter of  
Magma Industries Limited  
IBBI Reg No.: IBBI/PA-001/IP-P-01998/2020-21/13138  
AFA NO.: AA113138/02/311226/108605  
AFA VALIDITY: December 31, 2026  
Date: 14.06.2026  
Place: Noida  
Email id: [corp.magma@gmail.com](mailto:corp.magma@gmail.com), [rajesh1701@gmail.com](mailto:rajesh1701@gmail.com)  
Mob. No. 9654307800

**TATA CAPITAL HOUSING FINANCE LIMITED**  
Regd. Office: 11th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai-400013.

**POSSESSION NOTICE (FOR IMMovable PROPERTIES)**  
(As per Appendix IV read with Rule 8(1) of the Security Interest Enforcement Rules, 2002)

Whereas, the undersigned being the Authorized Officer of the TATA Capital Housing Finance Limited, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notices as mentioned below calling upon the Borrowers to repay the amount mentioned in the notice within 60 days from the date of the said notice. The borrower, having failed to repay the amount, notice is hereby given to the borrower, in particular and the public in general, that the undersigned has taken possession of the property described herein under exercise of powers conferred on him under section 13(4) of the said Act read with rule 8 of the said Rules.

The borrower, in particular, and the public in general, are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the TATA Capital Housing Finance Limited, for an amount referred to below along with interest thereon and penal interest, charges, costs etc. from date mentioned below.

The borrower's attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Loan Account No.	Name of Obligor(s) / Legal Heir(s) / Legal Representative(s)	Amount & Date of Demand Notice	Possession Date
10071593	Mr. Vikram Birla (Borrower) & Mrs. Rekha (Co-Borrower)	Rs. 21,21,424/- (Rupees Twenty One Lakh Twenty One Thousand Four Hundred Twenty Four Only) outstanding as on 11.03.2026	11.06.2026

**Description Of Secured Assets/immovable Properties:-** All Piece & Parcels of Residential Flat No. 106, 1st Floor, Type-B, Tower-2, Addressing 476.415 Sq. Ft. carpet area, i.e., 44.26 Sq. Mtr with Balcony Area of 139 Sq. Ft. in the Group Housing project "Happy Homes Grand", Situated at Revenue Estate of Village Bhatola, Sector - 85, Tehsil and District-Faridabad, Haryana with all common amenities mentioned in Flat Buyer Agreement.

**DATE :- 14-06-2026** Sd/- AUTHORIZED OFFICER,  
**PLACE:- FARIDABAD, HARYANA** FOR TATA CAPITAL HOUSING FINANCE LIMITED

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)  
FOR THE ATTENTION OF THE STAKEHOLDERS OF  
Class 21A Technologies Private Limited  
**RELEVANT PARTICULARS**

1. Name Of Corporate Person	Class 21A Technologies Private Limited
2. Date Of Incorporation Of Corporate Person	1 <sup>st</sup> July, 2016
3. Authority Under Which Corporate Person Is Incorporated / Registered	Registrar of Companies- Haryana
4. Corporate Identity Number Of Corporate Person	CIN: U72900HR2016PTC064845
5. Address Of The Registered Office And Principal Office (If Any) Of Corporate Person	Registered Office: B4, 12A03, Parasvath Exotica, Sector 53, Gurgaon, Haryana, India, 122011
6. Liquidation Commencement Date Of Corporate Person	12 <sup>th</sup> June, 2026
7. Name, Address, Email Address, Telephone Number And The Registration Number Of The Liquidator	Name: - Mansij Arya Address: B-182, Surajmal Vihar, East Delhi, Near Sanatan Dharam Mandir, East Delhi-110092 E-Mail ID Registered With IBBI: <a href="mailto:pcsmansij@gmail.com">pcsmansij@gmail.com</a> Process Specific E-Mail ID: <a href="mailto:Class21atpl.vl@gmail.com">Class21atpl.vl@gmail.com</a> Tel : + 91 11 011-46518956 IP Reg. No: IBBI/PA-002/IP-N00907/2019-20/12939
8. Last Date For Submission Of Claims	12 <sup>th</sup> July, 2026

Notice is hereby given that the Class 21A Technologies Private Limited has commenced voluntary liquidation on 12th June, 2026. The stakeholders of Class 21A Technologies Private Limited are hereby called upon to submit a proof of their claims, on or before 12th July to the liquidator at the address mentioned against item 7. The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Date: 13-06-2026  
Place: New Delhi  
Sd/-  
MANSIJ ARYA  
Liquidator  
IBBI/PA-002/IP-N00907/2019-20/12939  
AFA Validity: 31 December 2026

**BAJAJ FINANCE LIMITED**

Registered Office: Bajaj Finance Limited, C/o Bajaj Auto Limited Complex Mumbai Pune Road Akurdi Pune 411035 Corporate Office: Bajaj Finance Limited, Off Pune-Ahmednagar Road, Viman Nagar, Pune - 411014 Branch Office: Bajaj Finance Limited, 1st Floor, above Syndicate Bank, SCO-40, Distt Shopping Centre, B-Block, Ranjit Avenue, Amritsar 143001 Authorized Officer's Details: Name: Vishal Kumar Email ID: [vishal.kumar107@bajajfinserv.in](mailto:vishal.kumar107@bajajfinserv.in) Mob No. +91 9876804567.

**APPENDIX-IV A** [See proviso to rule 8 (6)]  
**e-Auction Sale Notice Under SARFAESI Act 2002**  
**Sale of Immovable Assets Under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("ACT")**  
Notice is hereby given to the public in general and to the Borrowers/Co-borrowers/Mortgagor(s) in respect of below mentioned secured asset which is mortgaged with Bajaj Finance Limited ("BFL"), and possession of which had been taken by undersigned Authorized Officer of BFL under the provisions of the ACT will be sold by Auction for recovery of the amount mentioned hereunder and further applicable interest, charges and costs etc. The secured asset described below is being sold on "AS IS WHERE IS, AS IS WHAT IS AND WHATEVER THERE IS" under Rule No. 8 & 9 of the Security Interest (Enforcement) Rules ("The Rules") for recovery of the dues detailed as under:

**Particulars of E-auction**

Name & Address of Borrower	1. Raj Kumar S/o Banaraj Lal R/o. 4490 Uttam Nagar Kot Bhagat Singh Amritsar Punjab- 143001 Also At R/o. Old No 2491 Or New No 4499 Kot Bhagat Singh Abadi Uttam Nagar Tehsil & Distt Amritsar Punjab 143001 2. Shama Rani Also Known As Shama Ahuja W/o Raj Kumar R/o. 4494 Gali No 4 Sultanwind Road, Uttam Nagar Kot Bhagat Singh Amritsar 143001 Contact No. 9815070709 Email Id: <a href="mailto:rajkumar@gmail.com">rajkumar@gmail.com</a>
Loan Account No.	491BSLFJ648271
Statutory Demand u/s. 13(2) Date & Amount	Notice dated 14.02.2024 Demand amount Rs.29,40,895/-
Outstanding Amount as on 12.06.2026	Rs.42,00,610.57/- (Rupees Forty Two Lakhs Six Hundred Ten and Fifty Seven Paise Only)
Description of Immovable Property	All that part and parcel of the property of Old No 2491 Or New No 4499, Khagra No 858 2761, Vakta Rakbha, Sultanwind Kot Bhagat Singh Abadi Uttam Nagar Tehsil & Distt Amritsar Punjab 143001 (Area admt. 112.66 Sq.Yards) Bounded as: East- Other Property; West- Kirpa Singh; North: Santokh Singh; South: Road
Reserve Price in INR	Rs.32,75,671/- (Rupees Thirty Two Lakhs Seventy Five Thousand Six Hundred Seventy One Only)
EMD	Rs. 3,27,567.1/-
E-auction date and time	30.06.2026 11:00 am to 1:00 pm
E- auction Portal	<a href="https://bankauctions.in">https://bankauctions.in</a>
Last date of submission of EMD	29.06.2026
Bid Increment Amount	Rs.25000/-
Encumbrance Known to Secured Creditor	Not Known
Date of Inspection of Property	From 15.06.2026 to 29.06.2026 on working day between 9.30 AM to 5 PM with Prior appointment

Public in General and Borrowers in particular please take notice that if in case auction on date scheduled herein fails for any reason whatsoever then secured creditor may enforce security interest by way of sale through private treaty, at the discretion on of the secured creditor. For detailed terms and conditions of the sale, please refer to the link <https://bankauctions.in> and <https://www.bajajfinserv.in/auction-notices>

Date : 12.06.2026 For Bajaj Finance Limited  
Place: Pune Authorized Officer

**HINDUJA HOUSING FINANCE LIMITED**  
Corporate Office: No. 167-169, 2nd Floor, Anna Salai, Saidapet, Chennai-600015.  
Branch Office: 2015/1, 2nd Floor Pitambra Heights Green Park Colony, Near 48 Chambers, Elite Jhansi, U.P.-284001. Email auction@hindujahousingfinance.com

RLM - BRAJESH AWASTHI - 9918301885 - CLM - AKSHAY SAWLA - 9516833404  
RRM - PUSHKAR AWASTHI - 9453043399 - CRM - MITESH MISHRA-9555262926

**NOTICE UNDER SECTION 13(2) OF THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 (SARFAESI ACT)**  
In respect of loans availed by below mentioned borrowers / guarantors through HINDUJA HOUSING FINANCE LIMITED, which have become NPA with below mentioned balance outstanding on dates mentioned below. We have already issued detailed Demand Notice dated as mentioned below Under Sec. 13(2) of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 by Registered Post / Speed Post / Courier with acknowledgement due to you which has been returned undelivered / acknowledgment not received. We have indicated our intention of taking possession of securities owned on one of you as per Sec. 13(4) of the Act in case of you failure to pay the amount mentioned below within 60 days. In the event of your not discharging liability as set out herein above the Bank / Secured Creditor may exercise any of the right conferred vide section 13(4) of SARFAESI Act while publishing the possession notice / auction notice, electronically or otherwise, as required under the SARFAESI Act, the Bank / Secured Creditor may also publish your photograph. Details are hereunder:-

Sr.	Borrower(s)/Co-Borrower(s) / Guarantor(s)	Demand Notice Date & Amount
1.	UP/JNS/JNSIA00000790, Mr. SATISH KUMAR, Mr. VINITA RAIKAWAR, HOUSE NO. 515/A SIDHESHVAR NAGAR, ITI, SIPRI BAZAR, JHANSI MANDIR, Urban, Jhansi, Uttar Pradesh, India - 284003	30.05.2026 & Rs. 769326/- as on 28-05-2026 NPA Date : 06-05-2026

**Description of Property:** One Residential House Lies in Arazi No. 72M measuring area 740 sqft = 68.74 sqm Situated at Mouza Nayagaon Tehsil & District Jhansi Uttar Pradesh. Boundaries: East: Plot of Pandit Ji, West: Road 5.50 Mtrs, North: Plot Of Rafiq, South: Plot of Smt. Rani.

Sr.	Borrower(s)/Co-Borrower(s) / Guarantor(s)	Demand Notice Date & Amount
2.	UP/JNS/JNSIA000001671, Mr. RUKHSANA RUKHSANA, Mr. IDRIS KHAN GAURY, HOUSE NO. B-1 Housing Sector Growth Center Bijoli, NEAR SBI BANK, Urban, Jhansi, Uttar Pradesh, India - 284135	30.05.2026 & Rs. 4017157/- as on 28-05-2026 NPA Date : 06-05-2026

**Description of Property:** One Residential House No. 162 & Old No. 176 measuring area 1780.62 sqft = 165.42 sqm Situated at Mouza Talaiha Tehsil & District Jhansi Uttar Pradesh. Boundaries: East: Road 3.05 Mtrs, West: House of Vakeel Sahab, North: House of Hazi Munna & Kallan, South: House of Preetam Singh Yadav

Sr.	Borrower(s)/Co-Borrower(s) / Guarantor(s)	Demand Notice Date & Amount
3.	UP/JNS/JNSIA000001719, Mr. Anuvesh Sahu, Mr. Dinesh Kumar, House No. 578 Dadya Pura Shivaji Nagar, Urban, Jhansi, Uttar Pradesh, India - 284001	30.05.2026 & Rs. 2312129/- as on 28-05-2026 NPA Date : 06-05-2026

**Description of Property:** One Residential House No. 463M-1 measuring area 1050 sqft = 97.54 sqm Situated at Mouza Talpura Dadiyapura Tehsil & District Jhansi Uttar Pradesh. Boundaries: East: Plot of Rajeev Agarwal, West: Land of Awas Vikas, North: Road, South: Land of Awas Vikas

Sr.	Borrower(s)/Co-Borrower(s) / Guarantor(s)	Demand Notice Date & Amount
4.	UP/JNS/JNSIA000002523, Mr. Hukum Singh, Mrs. Chandan Devi Kushwaha, House No. 10/1 Ramgarh Dadya, Ramgarh Dadya, Urban, Dadya, Madhya Pradesh, 475675	30.05.2026 & Rs. 952370/- as on 28-05-2026 NPA Date : 06-05-2026

**Description of Property:** One Residential House Lies in Arazi No. 253 measuring area 2176 sqft = 202.23 sqm Situated at Mouza Ramgadhia Tehsil Indragarh & District Dadya Madhya Pradesh 475335. Boundaries: East: ROC Road, West: House Of Shri Lal, North: Prathamanti Yojna Road, South: House Of Chandan

The above mentioned Borrowers/ Guarantors are advised (1) To collect the original notice from the undersigned for more and complete details and (2) To pay the balance outstanding amount interest and costs etc. within 60 days from the date of notice referred to above to avoid further action under the SARFAESI Act.

Date: 14.06.2026, Authorized Officer  
Place: Jhansi Hinduja Housing Finance Limited

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)  
FOR THE ATTENTION OF THE CREDITORS OF  
SPACE INCUBATORS TECHNOLOGIES LIMITED

**Relevant Particulars**

1. Name of corporate debtor	SPACE INCUBATORS TECHNOLOGIES LIMITED
2. Date of incorporation of corporate debtor	29/06/2016
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Uttar Pradesh II
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L17100UP2016PLC084473
5. Address of the registered office and principal office (if any) of corporate debtor	Desk No. A41-D-9 Ground Floor Sector-3, Gautam Buddha Nagar, Noida, Gautam Buddha Nagar, Uttar Pradesh, India, 201301
6. Insolvency commencement date in respect of corporate debtor	10.06.2026 (Order was communicated to the IRP on 12.06.2026)
7. Estimated date of closure of insolvency resolution process	07.12.2026
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Dinesh Chander Gupta Regn. No. - IBBI/PA-001/IP-P-021072020-202113303
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: 4819/24, Ansan Road, Near JPH Publishing House, Central Delhi, Delhi-110002 Address: 4819/24, Ansan Road, Near JPH Publishing House, Central Delhi, Delhi-110002
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: 4819/24, Ansan Road, Near JPH Publishing House, Central Delhi, Delhi-110002
11. Last date for submission of claims	24.06.2026
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of authorized representatives (AR) are available at:	<a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a>

Notice is hereby given that the National Company Law Tribunal, Allahabad Bench, Prayagraj has ordered the commencement of the corporate insolvency resolution process of the M/s Space Incubators Technologies Limited on 10.06.2026. The creditors of M/s Space Incubators Technologies Limited, are hereby called upon to submit their claims with proof on or before 24.06.2026 to the Interim Resolution Professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Date: 14-06-2026  
Place: Delhi  
Sd/-  
Mr. Dinesh Chander Gupta  
IBBI/PA-001/IP-P-021072020-202113303  
AFA Valid up to 31.12.2026

**DEBTS RECOVERY TRIBUNAL DEHRADUN**  
Paras Tower, 2nd Floor, Majra Niranjanpur, Saharanpur Road, Dehradun

R.C. No. 01 of 2023 Dated : 04.05.2026

**Indian Bank Certificate Holder**  
Versus  
**Shri Usman & Ors Certificate Debtor**

**Demand Notice**

To,  
CD No. 1 Usman S/o Sh. Kurban, R/o Village Sarwat, Saifi Colony, Meenakshi Chowk, Khalapur Road, Mahmood Nagar, Muzaffarnagar-251001, Uttar Pradesh.

CD No. 2 Smt. Shabana W/o Sh. Usman R/o Village Sarwat, Saifi Colony, Meenakshi Chowk, Khalapur Road, Mahmood Nagar, Muzaffarnagar-, 251001, Uttar Pradesh.

In view of the Recovery Certificate issued in O.A. No. 80 of 2021 passed by the Presiding Officer, DRT, Dehradun an amount of Rs. 37,94,408.61 (Rupees Thirty Seven Lakhs Ninety Four Thousands Four Hundred Eight And Paise Sixty One Only) along with pendente-lite and future interest @ 8.30 % simple interest yearly w.e.f. 09.02.2021 till realization and costs of Rs.40,000 has become due against you (Jointly and severally). Whereas it has been shown to the satisfaction of the undersigned that it is not possible to serve you demand notice in ordinary course, therefore, this notice is given by way of this publication directing you to pay the above sum within 15 days of the publication of this notice, failing which the recovery shall be made in accordance with the provisions of the Recovery of Debts and Bankruptcy Act, 1993 and Rules there under. You are hereby ordered to appear before the undersigned on 07.07.2026 at 10:30 a.m. for further proceedings. In addition to the sum aforesaid you will be liable to pay:  
a) Such interest as is payable for the period commencing immediately after this notice of the execution proceedings.  
b) All costs, charges and expenses incurred in respect of the service of this notice and other process that may be taken for recovering the amount due.

Recovery Officer  
Debts Recovery Tribunal, Dehradun

**DEMAND NOTICE**  
EDELWEISS ASSET RECONSTRUCTION COMPANY LIMITED  
CIN: U67100MH2007PLC174759  
Retail Central & Regd. Office: Edelweiss House, Off CST Road, Kalina, Mumbai 400098

Under Section 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, ("the Act") read with rule 3 (1) of the Security Interest (Enforcement) Rules 2002.

That Assignor mentioned herein below has assigned the financial assets to Edelweiss Asset Reconstruction Company Limited also acting on its own behalf as trustee of various trusts mentioned hereunder (hereinafter referred as "EARC"). Pursuant to the assignment agreements, under Sec.5 of SARFAESI Act, 2002, EARC has stepped into the shoes of the Assignor and all the rights, title and interests of Assignor with respect to the financial assets along with underlying security interests, guarantees, pledges have vested in EARC in respect of the financial assistance availed by the Borrower and EARC exercises all its rights as the secured creditor.

The undersigned being the Authorized Officer of the Edelweiss Asset Reconstruction Company Limited ("EARC") under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002. In exercise of powers conferred under the Section 13 (12) of the Act read with rule 3 of the Security Interest (Enforcement) Rules, 2002, the Authorized Officer has issued Demand Notice under section 13 (2) of the Act, calling upon the mentioned borrower(s) of Assignor mentioned below, to repay the amounts mentioned in the respective Demand Notice issued to them. In connection with above, Notice is hereby given once again, to the Borrower(s) to pay EARC, within 60 days from the publication of this notice, the amounts indicated herein below, together with further interest as detailed in the said Demand Notice, from the date(s) mentioned below till the date of payment and/or realization, payable under the loan agreement read with other documents/writings, if any, executed by the said Borrower(s). As security for due repayment of the loan, the following asset have been mortgaged to EARC by the said borrower(s) respectively.

Sl. No	Name of the Borrower(s)/ Co-Borrower (s)/ Loan Account Number	Demand Notice Date & Amount	Assignor & Details of the Trust
1	1. SM ENTERPRISES (Borrower) 2. CHANDER BHUSAN SINGH (Co-borrower) 3. AHASAN ALI (Co-borrower) 4. BINDU DEVI (Co-borrower) LAN: -PR00737437	19-05-2026 and ₹ 21,67,394.54/- as on 19-05-2026	SBCF Finance Limited & EARC TRUST SC 499

**DESCRIPTION OF THE PROPERTY:** All that piece and parcel of the Property being Plot No. 93-94, area measuring 90 sq. yds., out of Khagra No. 68/15, Situated at Village Saran, Tehsil and District Faridabad, Haryana, which is bounded as follows: East: Plot No. 92; West: Plot No. 95; North: Remaining part & South: Rasta.

Sl. No	Name of the Borrower(s)/ Co-Borrower (s)	Demand Notice Date & Amount	Truhome Finance Limited (Formerly Known as Shiram Housing Finance Limited) & EARC TRUST SC-473
2	2. Geeta Mishra (Co-Borrower) LAN: -SLPH6PKR0001811	03-06-2026 and ₹ 75,18,743.85/- as on 03-06-2026	Truhome Finance Limited (Formerly Known as Shiram Housing Finance Limited) & EARC TRUST SC-473

**DESCRIPTION OF THE PROPERTY:** All Part And Parcel Of The Property Bearing No. House/ Plot No.6, Khagra No. 302, Area Admeasuring 100 Sq Yds., Prashant Garden, Khora Colony, Ghaziabad, Uttar Pradesh, which is Bounded As Follows: East: Other's Property, West: Other's Property, North: Other's Property, South: Rasta.

If the said Borrowers shall fail to make payment to EARC as aforesaid, EARC shall proceed against the above secured assets under the section 13 (4) of the Act and applicable rules, entirely at the risks of the said Borrower(s) as to costs and consequences. The borrowers are prohibited under the Act from transferring the aforesaid assets, whether by way of sale, lease or otherwise without the prior written consent of EARC. Any person who contravenes or abets contravention of the provisions of the Act or Rules made thereunder, shall be liable for imprisonment and/or penalty as provided under the Act.

Place: DELHI  
Date: 14.06.2026  
Sd/- Authorized Officer  
For Edelweiss Asset Reconstruction Company Limited

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)  
FOR THE ATTENTION OF THE CREDITORS OF  
TALENT UNLIMITED ONLINE SERVICES PRIVATE LIMITED

**RELEVANT PARTICULARS**

1. Name of corporate debtor	Talent Unlimited Online Services Private Limited
2. Date of incorporation of corporate debtor	13/04/2012
3. Authority under which corporate debtor is incorporated / registered	ROC Delhi I
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U72900DL2012PTC234341
5. Address of the registered office and principal office (if any) of corporate debtor	8/8, Devika Tower, Nehru Place, South Delhi, New Delhi, Delhi, India, 110019
6. Insolvency commencement date in respect of corporate debtor	12/06/2026 (Order received on 13/06/2026)
7. Estimated date of closure of insolvency resolution process	09/12/2026
8. Name and registration number of the insolvency professional acting as interim resolution professional	Manish Agarwal Reg. No- IBBI/PA-002/IP-N00223/2017-18/10904
9. Address and e-mail of the interim resolution professional, as registered with the Board	307, Prakash Deep Building, Tolstoy Marg, Connaught Place, New Delhi, National Capital Territory of Delhi, 110001 Email: <a href="mailto:vmregisterevaluer@gmail.com">vmregisterevaluer@gmail.com</a>
10. Address and e-mail to be used for correspondence with the interim resolution professional	307, Prakash Deep Building, Tolstoy Marg, Connaught Place, New Delhi, National Capital Territory of Delhi, 110001 Email: <a href="mailto:corp.tuos@gmail.com">corp.tuos@gmail.com</a>
11. Last date for submission of claims	26/06/2026
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	N/A
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Weblink - <a href="http://ibbi.gov.in/downloadform.html">http://ibbi.gov.in/downloadform.html</a> (b) N/A

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Talent Unlimited Online Services Private Limited on 12/06/2026. The creditors of Talent Unlimited Online Services Private Limited, are hereby called upon to submit their claims with proof on or before 26/06/2026 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA. Submission of false or misleading proofs of claim shall attract penalties.

Sd/-  
Manish Agarwal  
Appointed as interim Resolution professional  
Talent Unlimited Online Services Private Limited  
IBBI Reg. No- IBBI/PA-002/IP-N00223/2017-18/10904  
AFA Valid up to 30th June 2026  
Date: 14.06.2026  
Place: New Delhi

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)  
FOR THE ATTENTION OF THE CREDITORS OF  
NIRVIKAR FILMS LLP

**RELEVANT PARTICULARS**

1. Name of corporate debtor	NIRVIKAR FILMS LLP
2. Date of incorporation of corporate debtor	17 <sup>th</sup> June 2019
3. Authority under which corporate debtor is incorporated/registered	ROC, Delhi I
4. Corporate Identity No./Limited Liability Identification No. of corporate debtor	AAP-6413
5. Address of the registered office and principal office (if any) of corporate debtor	B-1/E-23, Mohan Cooperative Industrial Area, Mathura Road, South Delhi, Delhi, 110044
6. Insolvency commencement date in respect of corporate debtor	12 <sup>th</sup> June 2026
7. Estimated date of closure of insolvency resolution process	9 <sup>th</sup> December 2026
8. Name and registration number of the insolvency professional acting as interim resolution professional	Loveneet Handa IBBI/PA-002/IP-N01048/2020-021/13386
9. Address and e-mail of the interim resolution professional, as registered with the Board	201, Plot No. 48, Park View Complex, Hasanpur, I.P. Extension, Delhi - 110092 <a href="mailto:lovneet.cs@gmail.com">lovneet.cs@gmail.com</a>
10. Address and e-mail to be used for correspondence with the interim resolution professional	201, Plot No. 48, Park View Complex, Hasanpur, I.P. Extension, Delhi - 110092 <a href="mailto:corp.nirvikarfilmsllp@gmail.com">corp.nirvikarfilmsllp@gmail.com</a>
11. Last date for submission of claims	26 <sup>th</sup> June 2026
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA
14. Relevant Forms and Details of authorized representatives are available at:	<a href="https://www.ibbi.gov.in/home/downloads">https://www.ibbi.gov.in/home/downloads</a>

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the NIRVIKAR FILMS LLP on 12<sup>th</sup> June 2026. The creditors of NIRVIKAR FILMS LLP are hereby called upon to submit their claims with proof on or before 26<sup>th</sup> June 2026 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Date: 13<sup>th</sup> June 2026  
Place: Delhi  
Sd/-  
Loveneet Handa  
Regd No. IBBI/PA-002/IP-N01048/2020-021/13386

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)  
FOR THE ATTENTION OF THE CREDITORS OF  
OLIVE TELECOMMUNICATION PRIVATE LIMITED

**RELEVANT PARTICULARS**

1. Name of corporate debtor	Olive Telecommunication Private Limited
2. Date of incorporation of corporate debtor	17/04/2008
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi (ROC Delhi I)
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U64200DL2008PTC176862
5. Address of the registered office and principal office (if any) of corporate debtor	No. D-89, Basement, Kalkaji, South Delhi, Delhi- 110019

